

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

STARRED QUESTION NO:126
ANSWERED ON:09.08.2011
DOPING OFFENCE DURING CWG, 2010
Krishnaswamy Shri M.;Ramkishun Shri

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether there are reports that the Sports Authority of India (SAI) had allowed the Indian athletes to administer steroids during the Commonwealth Games (CWG), 2010;
- (b) if so, the details thereof and the action/steps taken by the Government in this regard;
- (c) the details of doping cases reported during the CWG, 2010 alongwith the punitive action taken by the Government in each case; and
- (d) the remedial measures taken by the Government to check the doping menace among the Indian sportspersons?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 126 TO BE ANSWERED ON 09-08-2011 REGARDING DOPING OFFENCE DURING CWG, 2010 ASKED BY SHRI RAMKISHUN, SHRI M. KRISHNASSWAMY, MPs.

(a) No, Madam.

(b) Does not arise.

(c) Total 1482 urine samples and 188 blood samples were tested during the Commonwealth Games-2010 by National Dope Testing Laboratory (NDTL). Total 11 Adverse Analytical Findings (AAF) for prohibited substances were reported to the testing authority Commonwealth Games Organizing-Medical Commission by the NDTL. An Indian athlete was also one of the AAFs and World Anti Doping Agency has referred her case to the International Association of Athletics Federation for further action.

(d) The corrective measures taken by National Anti Doping Agency (NADA) to curb Doping in Sports are as follows:-

- i) Increasing the frequency of testing of Core probables undergoing training at various centres for London Olympics, 2012
- ii) Surprise checking of rooms of Athletes, Coaches and Support Personnel at training institutes and surprise collection of samples.
- iii) Distribution of educational materials related to dope related issues amongst Sportspersons, Coaches & Support Personnel
- iv) Increase in Seminar/Workshops/Teaching Sessions with Athletes and Coaches.
- v) Closer surveillance and vigilance on Coaches and Support Personnel through their Employers.

Further, the Government has appointed Justice Mukul Mudgal, retired Chief Justice of the High Court of Punjab & Haryana, as a one member Committee on 07.07.2011 to enquire into all the aspects of the issues relating to prevalence of Doping. The terms of reference of the inquiry Committee are as under:-

- i) To determine the facts and circumstances leading to large scale recent incidents of alleged doping in Athletics discipline.
- ii) To examine reasons for such large scale prevalence of doping and modus operandi involved, including availability of the prohibited substances in and around training camps/competitions.
- iii) to enquire into the role of agencies involved, if any.
- iv) To suggest remedial measures to improve the protocols of dope testing and its integrity and promotion so that such lapses, if any, do not happen in future.

v) Any other issues.

The Committee has been given six weeks to submit its report.